GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:2052
ANSWERED ON:19.08.2013
ANTI LOCK BRAKING SYSTEM FOR COMMERCIAL VEHICLES
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Yadav Shri Dharmendra;Yaskhi Shri Madhu Goud

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government is contemplating to make Anti-lock Braking System (ABS) mandatory for all new commercial vehicles;
- (b) if so, the details thereof and the reasons therefor and the response of the vehicle manufacturers thereto; and
- (c) the time by which a final decision is likely to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (c) The Central Motor Vehicles Rules-Technical Standing Committee (CMVR-TSC) in its 39th meeting held on 16th May, 2013, recommended implementation of mandatory fitment of Anti lock Braking System (ABS) initially in all M3 and N3 categories of vehicles and then move to M2 and N2 categories after reviewing the situation after one year. This would require amendment to Central Motor Vehicles Rules, 1989 (CMVRs). As per procedural requirements, for amending CMVRs, in the first instance, draft of the proposed rules to amend the CMVRs is published in the Official Gazette, inviting comments and suggestions to the proposed amendments, and the same are considered before finalizing the amendments. Views of all stakeholders, including automobile manufacturers, are thus taken into consideration by the Government before amending CMVRs.